

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 389/TT/2014**

Subject : Truing up of transmission tariff for the 2009-14 tariff period and transmission tariff for 2014-19 tariff period for Combined Assets of 400 kV D/C Ranchi-Sipat transmission line with associated bays at Ranchi and Sipat Sub-station and 40% FSC on 400 kV Ranchi-Sipat Line at Ranchi Sub-station under Kahalgaon-II Phase-II transmission system in Western Region.

Date of Hearing : 13.1.2016

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company and 7 others

Parties present : Shri Vivek Kumar Singh, PGCIL  
Shri S.S. Raju, PGCIL  
Shri D.K Karma PGCIL  
Smt. Sonam Gangwar, PGCIL  
Shri M.M. Mondal, PGCIL  
Shri S.K. Venkatesan, PGCIL  
Shri Rakesh Prasad, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for Combined Assets of 400 kV D/C Ranchi-Sipat transmission line with associated bays at Ranchi and Sipat Sub-station and 40% FSC on 400 kV Ranchi-Sipat Line at Ranchi Sub-station under Kahalgaon-II Phase-II transmission system in Western Region..
- b) The transmission charges for the instant asset for the 2009-14 tariff period was approved vide order dated 15.2.2011 in Petition No.226/2010.
- c) Additional capitalization claimed is ₹1658.56 lakh, ₹169.67 lakh, ₹150.04 lakh in 2011-12, ₹22.95 lakh in 2009-10, 2010-11, 2011-12, 2012-13 respectively for 2009-14 tariff period.



d) No additional capitalization is claimed for the 2014-19 tariff period.

2. In response to a query, of the Commission regarding whether there are any future balance/retention payments to be made, the representative of the petitioner submitted that no retention payments are pending.

3. The Commission directed the petitioner to submit the following information on affidavit by 20.1.2016 with copy to respondents.

a) The amount and nature/works against which the payments were withheld. Further, confirm whether with this, all the balance/retention payments for assets under this petition have been claimed or some payments are still to be claimed.

b) An undertaking on affidavit that actual equity infused for the additional capitalisation during 2009-14 tariff period is not less than 30% for the given transmission asset.

4. The Commission directed the respondents to file the reply by 20.1.2016 and the petitioner to file rejoinder, if any, by 23.1.2016. The Commission observed that in case, the above information is not received within the specified date, the petition will be disposed on the basis of the information already available on record.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-  
V. Sreenivas  
Dy. Chief (Law)

